COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 52 OF 2017 & IA NO. 145 OF 2017 AND APPEAL NO. 102 OF 2017 & IA NO. 149 & 151 OF 2017

Dated: 12th September, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

APPEAL NO. 52 OF 2017 & IA NO. 145 OF 2017

Indian Wind Power Association Vs.			•	Appellant(s)
Tamil Nadu Generation & Distribution Corporation Ltd. & Ors. Respondent(s)				
Counsel for the Appellant(s)	:	Ms. Sonakshi Mathar for Mr. Senthil Jagadeesan		
Counsel for the Respondent(s)	:	Mr. S. Vallinayagam for R-1 &	. 2	
		Mr. Sethu Ramalingam for R-3	3	
APPEAL NO. 102 OF 2017 & IA NOS. 149 & 151 OF 2017				
Indian Wind Power Association Vs.			•	Appellant(s)
TANGEDCO & Ors.			•	Respondent(s)
Counsel for the Appellant(s)	:	Ms. Sonakshi Mathar for Mr. Senthil Jagadeesan		
		C C		

Mr. Sethu Ramalingam for R-3

<u>ORDER</u>

IA No. 151 of 2017 in Appeal No. 102 of 2017 (for exemption from filing certified copy of the impugned order) is allowed.

Learned counsel for respondent Nos. 1 & 2 seeks four weeks more time to file reply. He may take steps to file the same on or before 11.10.2017 after serving copy on the other side.

List the matter on 25.10.2017.

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/tpd